

#### Implementation of power projects during tenth five year plan

1001. SHRI VIJAY JAWAHARLAL DARDA: Will the Minister of POWER be pleased to state:

- (a) whether the allocation of Rs. 5,000 crore for power projects during Tenth Five Year Plan was spent;
- (b) if so, the additional electricity generated during that Plan;
- (c) the contribution of private sector in electricity generation during the Plan; and
- (d) the ratio of power generated between public sector and private sector?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI BHARATSINH SOLANKI): (a) Against Rs.270,276 crore (public sector) approved for the Tenth Plan period, the actual expenditure during the period was Rs. 1,81,452.00 Crore.

(b) and (c) Total electricity generation in the country during the Tenth Plan period was 2966.56 Billion kWh (BU) (excluding captive, renewable & Bhutan Import). The contribution of private sector in electricity generation during the Tenth Five Year Plan was 259.11 BU.

(d) The ratio of power produced between public sector (Central & State) and private sector works to 10.45:1.

#### Review of works under MPLADS

†1002. SHRI SHREEGOPAL VYAS: Will the Minister of STATISTICS AND PROGRAMME IMPLEMENTATION be pleased to state:

- (a) the number of times a review is made per year with regard to recommendations made by the Members of Parliament for local area works under the Member of Parliament Local Area Development fund, together with action taken by the States in this regard;
- (b) whether the administrative sanction of works depends upon availability of funds;
- (c) whether the Ministry makes any enquiry, if the desired progress is not made in terms of the recommendations; and
- (d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION (SHRI SRIPRAKASH JAISWAL): (a) Under para 6.3(i) of the MPLADS guidelines, State governments are required to review the implementation of the Scheme at least once in a year. Most of the States are conducting this review regularly. Further, under para 6.2(iv) of the MPLADS guidelines, the Ministry also holds meetings in the States and at the Centre to review the implementation of the MPLAD Scheme.

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†Original notice of the question was received in Hindi